

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 6753-6755/2014

(Arising out of impugned final judgment and order dated 27/05/2014 in CRLA No. 1534/1995, CRLA No. 1832/1995, CRLA No. 1834/1995 passed by the High Court of Judicature at Allahabad)

MUKARRAB ETC

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for bail on behalf of petitioner Nos. 2 and 5 namely Mukarrab and Arshad, exemption from filing O.T., appln(s) u/s 7A of Juvenile Justice (Care and Protection of Children) Act, 2000 on behalf of petitioner Nos. 2 and 5 namely Mukarrab s/o Mulla Zafar and Arshad s/o Rashid, permission to file additional documents and office report)

(For final disposal)

Date : 17/11/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. A. K. Sanghi, Sr. Adv.
Mr. Shakeel Ahmed, Adv.
Ms. Sadiya Shakeel, Adv.
Mr. Ansar Ahmed Ansari, Adv.

For Respondent(s) Mr. Pawanshree Agrawal, Adv.
Mr. Abhishek Chaudhary, Adv.

Mr. Dinesh Kumar Garg, Adv.
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, Adv.
Mr. Deepak Mishra, Adv.
Mr. Ashok Kumar Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Arguments concluded.

Judgment reserved.

(Nidhi Ahuja)
Court Master

(Mala Kumari Sharma)
Court Master